

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-49/2019/1108/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Dr. Manash Baruah,
District & Sessions Judge,
Nalbari.

Dated Guwahati the th 7 February, 2023.

Sub: Earned Leave.

Ref:- Your Letter No. DJNB 815 dated 02.02.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **15 days of earned leave w.e.f. 20.02.2023 to 06.03.2023 along with station leave permission, with the official vehicle, at own cost, from the evening of 17.02.2023 till the morning of 09.03.2023** (prefixing 18.02.2023 & 19.02.2023 and suffixing 07.03.2023 & 08.03.2023), subject to submission of your earned leave application in prescribed format. Further, you have been asked to hand over charge of your Court and office to the Additional District & Sessions Judge, Nalbari and in her absence to the next senior most Judicial officer available at the station before proceeding on earned leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-49/2019/1109-1110/A, dated , 07-02-2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.

2. ~~The Project Manager, Gauhati High Court, Guwahati.~~


JT. REGISTRAR (VIGILANCE)

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